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Central Administrative Tribunal, Principal Bench
New Delhi.

CP 280/96 in OA 851/96

New Delhi, this the 20th May 1997

Hon'ble Dr. Jose P Verghese, Vice Chairman (J)
Hon'ble Mr. K. Muthukumar, Member (A)



Tarun Singh
B-2 Sub Division,
Sector IV, R K Puram
New Delhi
(By Shri N Ranganathanswamy, Advocate)

Applicant

Versus

N P Singh

Secretary, Department of Urban
Development, Nirman Bhavan,
(By Shri K C D Gangawani, Advocate)

Respondent

O R D E R (ORAL)

(Dr. Jose P. Verghese, Vice Chairman (J)

This is a contempt court proceedings and the petitioner is aggrieved by non implementation of the order of this Court dated 11.9.96. This court has already passed a detailed order in the CP on 3.4.97. Thereafter we directed the respondents to pass appropriate orders under FR 56 (b) and the respondents have enclosed a copy of the said order which has been passed by the respondents on 23.12.96. The claim of the petitioner is to be declared as a Workman under FR 56 (b) and his claim to continue in service till 60 years has been rejected. Prima facia we are of the opinion that the order complained against has been substantially complied with. The petitioner is being given the opportunity to readjudicate the issue whether the petitioner, who is belonging to Group 'C', can be considered as a workman under FR 56 (b) and get the benefit of extended retirement age of 60

years or not. It is a matter pending before this very Court wherein the judgement has been reserved. In the event the said decision is in favour of the petitioner, liberty is given to the petitioner herein, to revive his original OA through an MA.

With these observations this contempt of Court proceedings are disposed of and notices discharged.



(K. MUTUKUMAR)

MEMBER (A)



(DR. JOSE P. VERGHESE)

VICE CHAIRMAN (J)